

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 23.5.2000

OA 226/2000

Laxmi Narain Agarwal s/o Sh. Hukamchand Agarwal r/o 14/144, Naya Bazar, Rathi Gali ki Mandi, Ajmer.

... Applicant

Versus

1. Union of India through General Manager, W.Rly., Churchgate, Mumbai.
2. Divisional Railway Manager (E), Western Railway, DRM's Office, Ajmer.
3. Sr.Dvl.Commercial Manager, Western Railway, DRM's Office, Ajmer.

... Respondents

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.V.SRIKANTAN, ADMINISTRATIVE MEMBER

For the Applicant ... Mr.P.C.Swamy

For the Respondents ...

O R D E R

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

Heard the learned counsel for the applicant on admission. In this OA the applicant makes a prayer to quash the impugned order of transfer from Ajmer to Mavli.

2. During the course of arguments, the learned counsel for the applicant submitted that he seeks only adjustment on personal grounds. For this, he seeks to file representation before the competent authority and he submits that necessary direction may be given to the respondents for disposal of his representation by a reasoned and speaking order.

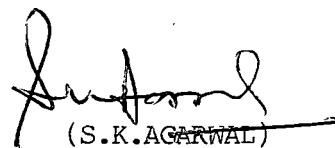
3. In view of the submission made by the learned counsel for the applicant, respondent No.2 is directed to dispose of the representation of the applicant dated 1.5.2000, if not disposed of so far, by a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order. If the applicant feels aggrieved by the order of disposal of representation, he will be at liberty to approach the proper legal forum.

4. With the above directions, this OA is disposed of at the stage of admission.



(V.SRIKANTAN)

MEMBER (A)



(S.K.AGARWAL)

MEMBER (J)